

Konkan

In the High Court of Judicature, Bombay.

Friday, the 12th day of August 1864.

SPECIAL APPEAL No. - 314 - of 1864..

Sudashiv Narayan -

shet Potdar of the New

New District - (Original Plaintiff)

Appellant,

versus

Beehya and Moroo Dada.

a shet Potdar and Gunoo -

and Baloo Abashet Potdar

and Vitul, and. Paghoo

Narayan shet Potdar -

of the Konkan District -
(Original Defendants)

Respondents,

Rs. 738.5-

The claim in the Original Suit was to recover $\frac{1}{5}$ share of a house and other property.

In Appeal No. 228 of 1863 the Assistant Judge of the District of Konkan at Lannala affirmed the Decree of the Siff of Penn who had ~~awarded~~ ^{rejected} the claim.

A Special Appeal was preferred in the High Court on the grounds that (1) there has been a substantial error in law in the investigation of the case which has produced error in the decision thereof

MEMORANDUM OF COSTS incurred in Special Appeal No. 314

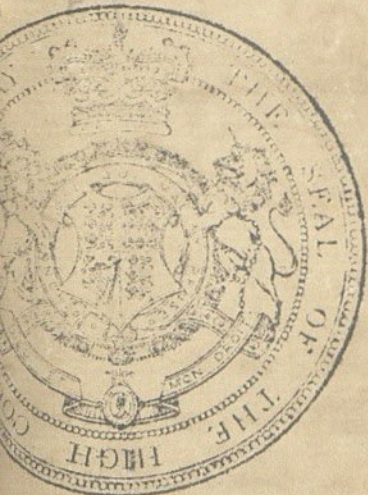
of 186 4 against the decision of the Assistant Judge of the District of Kankun, and disposed of on the 12th August 1864 by Confirming the same with Costs.

BY THE APPELLANT—

<i>In the District.</i>				
In the Moonseiff's court	24	" 3.	
In the Asst ^{ts} Judge's court	13	15 3.	
				37 15 6.
<i>In this Court.</i>				
Stamp for Memorandum of Special Appeal	8	" "	
Stamps for copies of Decree and Judgment	6	" "	
Stamp for Vukeelutnama	2	" "	
Batta for Process and Postage	3	6	
Sectioner's Fee	3	9 3.	
Vukeel's Fee	2	3 3.	
				24 2 6.
				Rupees.... 62 2 "

BY THE RESPONDENT.

<i>In the District.</i>				
In the Moonseiff's Court	7	7 3.	
In the Asst ^{ts} Judge's Court	3	3 3.	
				10 10 6.
<i>In this Court.</i>				
Stamp for Vukeelutnama	2	" "	
Vukeel's Fee	2	3 3.	
				4 3 3.
				Rupees.... 14 13 9.



C. J. Me
Sealer

C. J. Me
Acting Registrar

The 12th day of August 1864